

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 398/96.

Date of Order: 16-10-97.

Between:

M.Mahammad.

.. Applicant.

and

1. The Sub Divisional Officer, Phones, Anantapur.
2. The Telecom Dist.Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Hyderabad.

.. Respondents.

For the Applicant: Mr. K.Venkateswar Rao, Advocate.

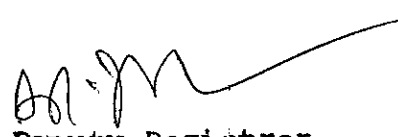
For the Respondents: Mr. V.Rajeswar Rao, Addl.CGSC.

CORAM:

THE HON'BLE MR.H.PAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Two weeks time granted for filing reply as requested by Mr.Rajeshwara Rao. The interim order passed on 4-4-96 shall continue until further orders.


 Deputy Registrar.

To

1. The Sub Divisional Officer, Phones, Anantapur.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao Advocate, CAT.Hyd.
5. One copy to Mr. V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One spare copy.

pvm

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 16/10/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 398/96

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No. order as to costs.

